

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1400
T.A. No.

198 8

DATE OF DECISION 5.9.89

Shri R.C. Mehta Applicant (s)

Shri Sant Lal Advocate for the Applicant (s)

Versus

Union of India & Ors Respondent (s)

Shri P.P. Khurana Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. B.C. MATHUR, VICE CHAIRMAN

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

This is an Application under Section 19 of the Administrative Tribunals Act, 1985, filed by Shri R.C. Mehta, Asstt. Post Mater General, New Delhi, against the orders dated 21.7.88 issued by the Department of Posts and dated 24.2.88 issued by the Director (PE) Ministry of Communication, Department of Posts, New Delhi, (Annexure A 1 and A-2 respectively to the application).

2. The facts in this application and the relief sought are absolutely the same as in O.A 1352/88 Shri P.P. Sharma Vs UNIon of India & Ors and the orders in that case will equally apply in the present case as well. The arguments of the learned counsel on both sides are also the same. The O.A 1352/88 Shri P.P. Sharma Vs U.O.I. & Ors has been rejected.

3. In the circumstances, this application is also rejected. There will be no orders as to costs.

B.C. Mathur
(B.C. MATHUR)
VICE CHAIRMAN